

**CENTRAL ELECTRICITY REGULATORY COMMISSION
New Delhi**

Petition No. 627/MP/2020

- Subject** : Petition under Section 79(1)(c) and (d) of the Electricity Act, 2003 read with Regulations 11(4) and other regulations of the Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2010 as amended by the third amendment effective from 1.4.2016 and orders, for direction in regard to the levy and collection of charges and losses from the Petitioners for the 500 kV Bipole Mundra - Mohindergarh HVDC Transmission Line along with its associated facilities.
- Date of Hearing** : 24.4.2023
- Coram** : Shri Jishnu Barua, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member
- Petitioner** : Haryana Power Purchase Centre (HPPC) and 3 Ors.
- Respondent** : National Load Despatch Centre (NLDC) and 5 Ors.
- Parties present** : Shri M. G. Ramachandran, Senior Advocate, HPPC
Shri Shubham Arya, Advocate, HPPC
Shri Ravi Nair, Advocate, HPPC
Ms. Reeha Singh, Advocate, HPPC
Shri Gajendra Singh, NLDC
Shri Alok Mishra, NLDC
Shri Siddharth Sharma, CTUIL
Shri Ajay Upadhyay, CTUIL

Record of Proceedings

The present petition has been filed by Haryana Power Purchase Centre and three others, *inter alia*, seeking declaration that the Petitioners are not liable to pay PoC charges or to make any adjustment for losses with regard to transmission of power from Mundra generating station located in Gujarat to Mohindergarh in Haryana through 500 kV HDVC transmission line of Adani Power Ltd. (APL) including for injection of 1 MW for the purpose of intervening AC network as claimed by the Respondents 1 to 5 or on account of socialization of cost accounted with 500 kV DC transmission line otherwise.

2. The representative for NLDC sought four weeks' time to file its reply.



3. The Commission directed the Petitioner to submit the copy of PPA with Adani Power (Mundra) Limited.

4. The Commission directed the Respondents, including NLDC, to file their reply on an affidavit by 10.5.2023 with an advance copy to the Petitioner and the Petitioner to file its rejoinder, if any, by 24.5.2023. The Commission further observed that no request for extension of time will be entertained and directed the parties to strictly comply with the above directions within the specified timelines.

5. The Petition shall be listed for further hearing on 25.5.2023.

By order of the Commission

sd/-
(V. Sreenivas)
Joint Chief (Law)

